

## **PROPRIETARY RIGHTS TO THE SHOPKEEPERS**

9. **SH. PARDEEP CHAUDHARY, M.L.A.:** Will the Urban Local Bodies Minister be pleased to state whether there is any proposal under consideration of the Government to give proprietary rights to the shopkeepers of Railway road Kalka who are paying rent to the Municipal Committee/Municipal Corporation for last 50-60 years; if so, the time by which the proprietary rights are likely to be given to the above said shopkeepers ?

### **ANIL VIJ, URBAN LOCAL BODIES MINISTER**

Sir, after amendment in Section 164 (c) of Haryana Municipal Corporation Act, 1994, Government has issued the detailed instructions to give the proprietary rights to the shopkeepers after completion of 20 years vide memo no. 14/73/2018-4C1, dated 16.8.2018. Matter is under active consideration in Municipal Corporation, Panchkula.

## **nqdkunkjksa dks IEifÜk dk vf/kdkj**

**9 Jh iznhi pkS/kjh] ,e0,y0,0%&D;k 'kgjh LFkkuh; fudk; ea=h d`i;k crk,axs fd D;k jsyos jksM dkydk ds nqdkunkjksa] tks fiNys 50&60 lkyksa ls uxj ikfydk@uxj fuxe dks fdjk;k ns jgs gSa] dks IEifÜk dk vf/kdkj nsus dk dksbZ izLrko ljdkj ds fopkjk/khu gS; ;fn gka] rks mijksDr nqdkunkjksa dks IEifÜk dk vf/kdkj dc rd fn, tkus dh laHkkouk gS ?**

## **vfuy fot] 'kgjh LFkkuh; fudk; ea=h**

Jheku~ th] gfj;k.kk uxj fuxe vf/kfu;e] 1994 dh /kkjk 164(lh) esa la'kks/ku mijkUr ljdkj }kjk ;knh Øekad 14@73@2018&4d1] fnukad 16-8-2018 }kjk nqdkunkjksa dks 20 lky iw.kZ gksus ds ckn IEifÜk dk vf/kdkj nsus gsrq foLr`r fn'kk funsZ'k tkjh fd;s x;s gSaA ekeyk uxj fuxe iapdwyk ds fopkjk/khu gS A